

ITEM NO.31 Court 1 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.1669-1670/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in LPA No. 6/2022 & CMA No. 569/2022 passed by the High Court of Delhi at New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC Petitioner(s)

VERSUS

FUTURE RETAIL LIMITED & ORS. Respondent(s)

(IA No.16053/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.16056/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 40429/2022 - GRANT OF INTERIM RELIEF

WITH

SLP(C) No. 1705-1706/2022 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 16565/2022, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 16566/2022)

Date : 01-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Gopal Subramaniam, Sr.Adv.  
Mr. Ranjit Kumar, Sr.Adv.  
Mr. Aspi Chinoy, Sr.Adv.  
Mr. Gourab Banerji, Sr.Adv.  
Mr. Mukul Gupta, Sr.Adv.  
Mr. Satish Parasaran, Sr. Adv.  
Mr. Amit Sibal, Sr.Adv.  
Mr. Nakul Dewan, Sr.Adv.  
Mr. Abhijeet Sinha, Adv.  
Mr. Anand S. Pathak, Adv.  
Mr. Amit K. Mishra, Adv.  
Mr. Shashank Gautam, Adv.  
Mr. Vijay Purohit, Adv.  
Ms. Sreemoyee Deb, Adv.

Mr. Mohit Singh, Adv.  
 Ms. Anubhuti Mishra, Adv.  
 Mr. Shivam Pandey, Adv.  
 Ms. Samridhi Hota, Adv.  
 Ms. Didon Misri, Adv.  
 Mr. Pratik Jhaveri, Adv.  
 Ms. Nikita Bangera, Adv.  
 Mr. Chetan Chawla, Adv.  
 Mr. Faizan Mithaiwala, Adv.  
 Mr. Vijayendra Pratap Singh, Adv.  
 Mr. Rachit Bahl, Adv.  
 Ms. Roopali Singh, Adv.  
 Mr. Abhijnan Jha, Adv.  
 Mr. Priyank Ladoia, Adv.  
 Mr. Tanmay Sharma, Adv.  
 Ms. Vanya Chhabra, Adv.  
 Mr. Arnab Ray, Adv.  
 Mr. Vedant Kapur, Adv.  
 Mr. Shaurya Mittal, Adv.  
 Mr. Abhisar Vidyarthi, Adv.  
 Mr. Pawan Bhushan, Adv.  
 Ms. Hima Lawrence, Adv.  
 Ms. Ujwala Uppaluri, Adv.  
 Mr. S.P. Mukherjee, Adv.  
 Mr. T.S. Sundaram, Adv.  
 Mr. Vinay Tripathi, Adv.  
 Mr. Aishvary Vikram, Adv.  
 Mr. Kaustubh Prakash, Adv.  
 Ms. Anushka Shah, Adv.  
 Ms. Neelu Mohan, Adv.  
 Mr. Subhang Nair, Adv.

**For Respondent(s)**

Mr. Mukul Rohatgi, Sr.Adv.  
 Mr. Dayan Krishnan, Sr.Adv.  
 Mr. Mahesh Agarwal, Adv.  
 Mr. Rishi Agarwala, Adv.  
 Mr. Pranjit Bhattacharya, Adv.  
 Mr. E.C. Agrawala, AOR

Mr. Harish Salve, Sr.Adv.  
 Mr. K.V. Viswanathan, Sr.Adv.  
 Mr. Ritin Rai, Sr.Adv.  
 Mr. Ameet Naik, Adv.  
 Mr. Raghav Shankar, Adv.  
 Ms. Madhu Gadodia, Adv.  
 Mr. Abhishek Kale, Adv.  
 Mr. Harshvardhan Jha, Adv.  
 Mrs. Yugandhara Pawar Jha, AOR  
 Mr. Pankaj Patel, Adv.  
 Ms. Ritika Sinha, Adv.

Ms. Arshiya Sharda, Adv.  
Ms. Dishti Rajain, Adv.

Mr. Rakesh Dwivedi, Sr. Adv.  
Mr. Manmeet Singh, Adv.  
Mr. Manav Sharma, Adv.  
Ms. Shatakshi Tripathi, Adv.  
Mr. Ishaan Duggal, Adv.  
Ms. Mukta Halbe, Adv.  
Mr. Krishna Kumar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Gopal Subramaniam, Mr. Ranjit Kumar, Mr. Aspi Chinoy, learned Senior Advocates appearing for the petitioner – Amazon, Mr. Harish Salve, Mr. Mukul Rohatgi, learned Senior Advocates appearing for the respondents and Mr. Rakesh Dwivedi, learned Senior counsel appearing for intervenor – Bank in part.

List the matters on Monday, the 4<sup>th</sup> April, 2022 for hearing further arguments of Mr. Gopal Subramaniam, Mr. Ranjit Kumar, Mr. Aspi Chinoy, Mr. Harish Salve and Mr. Mukul Rohatgi, learned Senior Advocates appearing for the parties.

In the meantime, learned Senior Advocates appearing for the parties are permitted to file their respective written notes in the matters.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)